

RE. MOTIONS FOR ADJOURNMENT ETC.

SOME HON. MEMBERS rose.

श्री सतीश अग्रवाल (जयपुर) : अध्यक्ष महोदय, सोमवार को जिस लड़के की दिल्ली में डेथ हुई थी, उस के बारे में हमने एडजॉर्नमेंट मीशन दिया था आपने आश्वासन दिया था कि किसी दूसरे तरीके से इस की चर्चा कराएंगे। मैंने इस सम्बन्ध में कॉलिंग एटेंशन दिया है। चार दिन से हजार लोग होम मिनिस्टरके घर पर बैठे हैं और लड़के की लाश अभी तक उसके घर वालों को नहीं मिली है। इस कारण वहाँ बहुत ज्यादा एटेंशन हो रहा है। इसलिए मेरा निवेदन है कि आप इस पर चर्चा कराएं।

अध्यक्ष महोदय : आप मुझ से मिलिये।

श्री जाजं फर्नाण्डिस (मुजफ्फरपुर) : मेरा प्रिविलेज मोशन है।

अध्यक्ष महोदय : मैंने बुलाया था, आप थे नहीं।

श्री जाजं फर्नाण्डिस : वह बहुत जरूरी है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of a privilege motion yesterday against one Shri Tapankumar Mitra, President of the Youth Congress of Malda where Mr. Ghani Khan Choudhary supplied him...

MR. SPEAKER: I have not received it...

SHRI JYOTIRMOY BOSU: I have written to you...

MR. SPEAKER: I will enquire—

Not so far.

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SHRI JYOTIRMOY BOSU: Not so far? Notice had been sent yesterday. Notice had been sent yesterday.

MR. SPEAKER: Not yet.

SHRI JYOTIRMOY BOSU: It should have come up before you.

MR. SPEAKER: It does not matter. I shall see.

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, कॉफी बोर्ड ने कॉफी के दाम बढ़ा दिए हैं।

MR. SPEAKER: What do you want Shastriji? Is it a point of order you are going to raise?

श्री रामावतार शास्त्री : मैंने आप के पास नोटिस दिया है कि कॉफी के दाम बढ़ा दिये हैं, नास्ते के दाम बढ़ा दिये हैं और इससे कर्मचारी लोग परेशान हैं और हम लोग भी परेशान हैं उस पर कुछ होना चाहिए।

श्री जाजं फर्नाण्डिस : आप को रहत यह कैसे हो गया।

MR. SPEAKER: This is not time for that. You can come to me.

श्री जाजं फर्नाण्डिस : आप की इजाजत के बगैर यह कैसे हो गया।

श्री रामावतार शास्त्री : मैंने इस के बारे में नोटिस दिया है।

MR. SPEAKER: I will look into it.

SHRI K. P. UNNIKRISHNAN (Badagara): you would recall that I had sent you two motions of privilege...

MR. SPEAKER: I will call you... We will bring it.

SHRI INDRAJIT GUPTA (Basirhat): I had tabled a call attention motion...

MR. SPEAKER: Please come to me, Sir, for call attention notices.

SHRI INDRAJIT GUPTA: ...on the question of assault and atrocities on College girls here on the Holi day...

MR. SPEAKER: Please come to me.

SHRI INDRAJIT GUPTA: This pertains to Delhi Administration. You should admit it, Sir. This is a very serious matter...

MR. SPEAKER: No, No.

SHRI INDRAJIT GUPTA: No? Not serious?

MR. SPEAKER: Please come to me. I say calling attention notices are not to be discussed here.

श्री रामावतार शास्त्री : हर मामले में आप कह देते हैं कि चेम्बर में मिलिए ।

MR. SPEAKER: No, no. Chamber is there. It is not my Chamber. It is your Chamber.

DR. SUBRAMANIAM SWAMY (Bombay North East): There is a matter of privilege under your consideration that I have given notice of. I would request you to please give us an opportunity here to make some points...

MR. SPEAKER: No, No. I have to be satisfied myself. I have to see the rules.

DR. SUBRAMANIAM SWAMY: Don't you want our assistance in this matter?

MR. SPEAKER: You are welcome any time. Have I ever debarred you, Sir?

SHRI JAGDISH TYTLER (Delhi Sadar): Two days back I have given a call attention notice on the incidents in West Bengal...

MR. SPEAKER: For call attention notices, you can see me in my Chamber. Now Prof. Kurien.

... (इयबधान) * ...

अध्यक्ष महोदय : आप क्या कर रहे हैं ।

PROF. P.J. KURIEN (Mavelikara): I have given a privilege motion against one Sardari Lal...

MR. SPEAKER: Let it come to me. ...I will consider it. Not here.

SHRI HARIKESH BHADUR (Gorakhpur): I have given an adjournment motion...

MR. SPEAKER: Adjournment motion not allowed.

SHRI HARIKESH BHADUR: **

MR. SPEAKER: Not going on record. About Banaras Hindu University, I have allowed something under Rule 377.

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Two days back under Rule 222 I have given a notice...

MR. SPEAKER: We will consider.

**Not recorded.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I have given notices under Rule 184 and 193 about the shooting of a Delhi boy...

MR. SPEAKER: No adjournment motion on that.

SHRI BAPUSAHEB PARULEKAR: I have given under Rule 193.

MR. SPEAKER: We will consider.

SHRI R. K. MHALGI (Thane): I have given an adjournment motion...

MR. SPEAKER: No, no—not to be discussed here. No adjournment motion allowed.

DR. VASANT KUMAR PANDIT (Rajgarh): Ten days back I have sought your permission to raise the matter of 'Deadly toxin in scented supari' but nothing has been done.

MR. SPEAKER: Let me consider it. It is a serious thing. We will consider it.

श्री सत्यनारायण जटिया (उज्जैन) :
टैक्सी ड्राइवर का बच्चा मारा गया है ...

(Interruptions)**

MR. SPEAKER: वह हो गया This is the way. You see me in my Chamber. Nothing is going on record. (व्यवधान)

देखिए आप ऐसा करते हैं। मैं सब की बात सुन लूंगा, आपकी भी बात सुन लूंगा। (व्यवधान)।

(Interruptions)**

MR. SPEAKER: Nothing is going on record. मोती भाई, वैसे मैंने आपको 377 अलाऊ कर दिया है। (व्यवधान) मैंने अलाऊ किया है, मुझे पता है। आप 377 यहाँ नहीं पूछ सकते।

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

श्री राजेश कुमार सिंह (फिरोजाबाद) :
अध्यक्ष महोदय, एक तो पढ़ाई बन्द हो रही है जिससे छात्रों में असंतोष है। मान्यवर ... (व्यवधान) हमने कालिग अटेंशन दिया है।

MR. SPEAKER: I have already allowed. You cannot discuss Calling Attention here. You must see the rules.

श्री राजेश कुमार सिंह :
आप परमीशन देते रहे हैं।

MR. SPEAKER: I can consider the Calling Attention in my Chamber. Not here.

श्री जगपाल सिंह (हरिद्वार) :
मैंने बनारस यूनिवर्सिटी और गोरखपुर यूनिवर्सिटी में पुलिस का

(Interruptions)**

MR. SPEAKER: I have already decided. No. Nothing. Not allowed. No question here. Come to my Chamber. Not allowed.

श्री जगपाल सिंह कश्यप (घांवला) :
प्रसिद्ध साहित्यकार, भारतेन्दु परिश्रम की मूर्ति

(Interruptions)**

MR. SPEAKER: Not going on record. Irrelevant. I have not allowed you.

Shri Jai Pal Singh Kashyap then left the House

MR. SPEAKER: What is this?

SHRI KRISHNA CHANDRA HALDER (Durgapur): rose.

MR. SPEAKER: मि० हाल्दर आपको बड़ी तकलीफ होती है Please sit down.

यह अच्छा नहीं लगता है।

श्री आर. एन. राकेश : (चैल)
मुगल वंश के अन्तिम बादशाह ...

MR. SPEAKER: This is not the time. राकेश जी आप क्या करते हैं ? आप तो बड़े सज्जन आदमी हैं इस पर कोई एडजोर्नमेंट मोशन नहीं होता है। आप इसका 377 दीजिए।

SHRI ANANDA GOPAL MUKHOPODHYAY (Asansol): On 30th, there has been unprovoked firing on the rally in (Interruptions)**

MR. SPEAKER: It cannot be discussed here. Now, Papers to be Laid.

Shri B. Shankaranand
(Interruptions)

12.10 hrs.

PAPERS LAID ON THE TABLE

DRUGS AND COSMETICS (AMENDMENT)
RULES, 1981

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): I beg to lay on the Table a copy of the Drugs and Cosmetics (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 27(E) in Gazette of India dated the 17th January, 1981, under section 38 of the Drugs and Cosmetics Act, 1940. [Pleased to Library. See No. LT-2262/81].

ANNUAL ACCOUNTS OF DELHI TRANSPORT CORPORATION, NEW DELHI, FOR 1979-80 AND REVIEW THEREON, DELHI MOTOR VEHICLES (1ST AND 2ND) AUDIT RULES, 1979 AND STATEMENT FOR delay.

DELAY

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): On behalf of my colleague, I beg to lay on the Table :-

(1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1979-80 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts. [Placed in Library. See No. LT-2263/81].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 138 of the Motor Vehicles Act, 1939:—

(i) The Delhi Motor Vehicles (First Amendment) Rules, 1979, published in Notification No. SECE. 3(45)/74-Tpt/13726 in Delhi Gazette dated the 5th November, 1979.

(ii) The Delhi Motor Vehicles (Second Amendment) Rules, 1979, published in Notification No. SECE. 3(93)/79-Tpt./14232 in Delhi Gazette dated the 14th November, 1979.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-2264/81].